

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/3320/2020**

This the 21<sup>st</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Mohammad Rafiq Najar (Age 21 years), S/o Gh. Hussain Nagar, R/o Junction Mohalla, Gund, Nowgam, Sumbal, Sonawari, Distt. Bandipora.

....Applicant

(Advocate:- Mr. Sheikh Manzoor Ahmad-Not Present)

Versus

1. State of Jammu and Kashmir through Commr Secretary Deptt of Education Civil Sectt Srinagar/Jammu and 4 ors.

.....Respondents.

(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**ORDER**  
**ORAL**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

Despite sending the link to the learned counsel for the applicant for joining the video conference and the case being listed in the regular cause list, he has not joined the video conference today.

2. On the last listed dates i.e. 02.12.2020 and 06.04.2021 also, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e., 21.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Manish/Shashi/Arun*

